

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

AV
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Original Application No. 40 of 1994

Prabhu Narain Ram :::::::::: Applicant
Versus
Union of India and Others :::::::::: Respondents
Hon'ble Mr. Maharaj Din, Member 'J'
Hon'ble Mr. V.K. Seth, Member 'A'
(By Hon'ble Mr. Mahara j Din, Member 'J')

The applicant filed this application under Section 19 of the Administrative Tribunals Act, 1985 seeking the relief to quash the order of suspension dated 28.12.1993. In this application, the applicant has moved a misc.application no. 1419 of 1994 seeking amendment of the original application. The occasion has arisen to move this application because the relief sought for in this original application has already been granted by the respondents such as suspension order passed has been revoked vide order dated 25.4.1994 (Annexure-A) so, the original application has now become infructuous.

2. The applicant after having been reinstated has been transferred to Varanasi to work there as Complaint Inspector, Varanasi West. The applicant wants to amend the original application challenging the order of transfer which is based

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on different cause of action. The applicant cannot be permitted to amend the original application based ^{on} ~~on~~ different cause of action, he ~~may~~ ^{is} however, ~~be~~ ^{be} at liberty to challenge the order of transfer by adopting a proper procedure. The original application and the misc. application no. 1419/94 both are disposed off finally with the above observations.

W.S.
Member 'A'


Member 'J'

Allahabad, Dated 12th July, 1994

/M.M./